

L.T.C. Concessions to Government Employees

4137. **SHRI SUKHENDRA SINGH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether Government grant Leave Travel Concession to the Government employees and their families after every four years; and

(b) whether Government employees hiring private chartered buses/taxis for going on pilgrimage and to see historical places are eligible for the reimbursement of their travelling expenses at permissible rates on producing a receipt of the expenses incurred by them?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir. Government employees and their families are entitled to Leave Travel Concession to any place in India once in a block of four years.

(b) A Government servant who intends to go to a place other than his home town once in a block of four years has to declare the place of visit—which may be a place of pilgrimage or a historical place—before he undertakes the journey and he has to touch that place for making a claim for reimbursement. If he visits that place by travelling in a chartered bus/taxi, he will be reimbursed either the fare by the shortest direct route to the declared destination in the entitled class of accommodation by train, subject to the usual deductions, or the actual expenses incurred by him, whichever is less. This concession is also admissible to the members of his family.

Sur and Company, Calcutta

4138. **SHRI SAUGATA ROY:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the West Bengal Government has requested investigation into the affairs of Sur and Company,

Christopher Road, Calcutta under Industries (Development Regulation) Act, 1951; and

(b) Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) The request of the Government of West Bengal has been examined and it has been decided not to order investigation into the affairs of Messrs Sur and Company under the Industries (Development & Regulation) Act, 1951. The State Government has been informed of Government's decision in the matter.

समाचारों के लिए 'समाचार' को किया गया भुगतान

4139. **श्री राजबन्दी :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) समाचार की स्थापना से लेकर 31-3-77 तक सरकार ने उक्त संस्था को समाचारों आदि के लिए कुल कितना भुगतान किया; और

(ख) समाचारों के लिए किए गए भुगतान के अतिरिक्त 'समाचार' को और किस प्रकार की सहायता की ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शहाबादी) : (क) सरकार द्वारा 'समाचार' को समाचारों के लिए निम्नलिखित राशि का भुगतान किया गया :—

आकाशवाणी 32.55 लाख रुपये
(1-2-1976 से
31-3-1976 तक)

केन्द्रीय सरकार के मंत्रालय 13.34 लाख रुपये (अप्रैल, 1976 से मार्च, 1977 तक)

(ख) सूचना और प्रसारण मंत्रालय ने पिछले वित्तीय वर्ष के दौरान 'समाचार' को निम्नानुसार अनावर्ती सहायक अनुदान दिया था :—

- (1) एजेंसी की वर्तमान देयताओं को पूरा करने के लिये 10 लाख रुपये।
- (2) ध्राय से अधिक राजस्व व्यय को वहन करने के लिए 15 लाख रुपये।
- (3) कर्मचारियों के वेतन और परिलब्धियों में वृद्धि से उत्पन्न देयताओं को पूरा करने के लिए 25 लाख रुपये।

Infrastructure for Backward Districts

4140. SHRI S. D. SOMASUNDARAM: Will the Minister of INDUSTRY be pleased to state:

(a) the outlay proposed for providing essential infrastructure facilities in the selected industrially backward districts as envisaged in the Fifth Plan; and

(b) the expenditure incurred and the progress made in providing infrastructure?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The draft Fifth Five Year Plan envisaged an outlay of Rs. 35 crores for "Backward Area Development" (and not specifically for provision of infrastructure facilities alone). The corresponding outlay in the Final Fifth Five Year Plan is Rs. 8 crores

for 1977-79. No expenditure has been incurred against this provision as the question of evolving appropriate institutional arrangements for development of backward areas is being examined.

Probe into corruption and nepotism in Doordarshan

4141. SHRI NAWAB SINGH CHAUHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to an article published in the film weekly 'Screen' dated 3rd June, 1977 with regard to the corruption and nepotism in Doordarshan;

(b) if so, what action Government propose to take against those who have been mentioned in the said report; and

(c) whether Government propose to order an enquiry into the acts of commission and omission with regard to the selection of Producers, Production Assistants and General Assistants made during the last three years both in All India Radio and T.V.?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) and (c). The allegations made in the article are too general and vague to permit action being taken against those alluded to therein; or to order an enquiry in the alleged acts of commission and omission. If there are any specific cases, with concrete evidence to establish a prima-facie case, and these are brought to the notice of the Government, appropriate action would be taken.

Suo moto, Government are, however, enquiring into alleged irregularities in selection of some posts of Pro-